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A

Central Administrative Tribunal
Principal Bench

RA 31/2000
in
OA 2424/98

New Delhi this the 17th day of February, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

R.L. Nagpal

Applicant.

Versus

Union of India & Ors.

Respondents.

ORDER (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

The Review Application (RA 31/2000) has been filed by the applicant taking a number of grounds praying for review of the order dated 12.10.1999 in O.A.2424/99.

2. The applicant is aggrieved by the aforesaid order which has been passed after hearing both the learned counsel for the parties in the O.A. None of the grounds taken by the review applicant falls within the provisions of Order 47 Rule 1 CPC under which alone a review is permissible. The Review Application cannot be used as an appeal in disguise to rake up the earlier arguments which have already been placed before the Tribunal before the order dted 12.10.1999 was passed. It is seen that an application for condonation of delay has also been filed praying for condonation, as the applicant had been seriously ill. That apart, as there is no error apparent on the face of the record or any other sufficient reasons as provided under Order 47 Rule 1 CPC read with Section 22(3)(f)

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of the Administrative Tribunals Act, 1985, the Review Application is not maintainable.

3. In the result, Review Application fails and is rejected.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member (J)

SRD